

File No.5(6)2016/CLA/DO Kolkata/Enf/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 24th May, 2017

ORDER

Subject: Sale of edible oil through automated vending machines - reg.

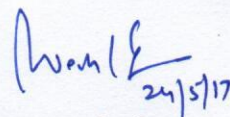
In terms of Regulation 2.3.15 (1) of Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011 "No person shall sell or expose for sale, or distribute, or offer for sale, or dispatch, or deliver to any person for the purpose of sale any edible oil -

(a) Which does not conform to the standards of quality as provided in the Food Safety and Standards Act, 2006 (34 of 2006) and rules/regulations made there under; and

(b) Which is not packed in a container, marked and labelled in the manner as specified in FSSAI regulations."

2. However, edible oil is still not widely available in small packages like sachets & pouches at prices which are affordable to large sections of consumers who resort to purchase of loose edible oil which is of suspect quality. An innovative idea to provide edible oil at nominal prices to consumers is its sale through automated tamper proof vending machines. In order to provide quality edible oil to the small consumers and reduce unauthorised sale of loose edible oil in the country, it has been decided to allow sale of edible oil through automated tamper proof vending machines. The edible oils made available through automated vending machines shall be packed in a manner which is tamper proof and adhere to the packaging and labelling compliance as prescribed under FSS (Packaging and Labeling) Regulation, 2011.

3. This issues with the approval of the Competent Authority.



(S.K. Yadav)

Director (Regulatory Compliance)

To:

1. Commissioner of Food Safety of all States/UTs
2. All Central Licensing Authorities, FSSAI
3. CITO- for uploading on FSSAI website

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Guard file